

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 140/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003.

Date of Hearing : 3.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : NTPC – SAIL Power Company Private Limited (NSPCPL)

Respondent : Chhattisgarh State Load Despatch Centre

Parties Present : Shri Venkatesh, Advocate, NSPCPL  
Shri V. M. Kannan, Advocate, NSPCPL  
Shri Rishabh Sehgal, Advocate, NSPCPL  
Shri S. Samanta, NSPCPL  
Shri Dilip K Tiwari, NSPCPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed, *inter-alia*, seeking appropriate orders directing the Respondent, Chhattisgarh State Load Despatch Centre to comply with the orders dated 1.1.2014 and 19.2.2016 passed by the Commission in Petition No. 53/MP/2012 and 462/MP/2016 respectively. Learned counsel submitted that the Respondent, acting in contravention and non-compliance of the aforesaid orders, has denied the legitimate claim of the Petitioner towards UI charges for the period from 22.4.2009 to 31.7.2011 and continued to compute the UI charges on the wrongful assumption that the UI charges under the UI Regulations were to be made applicable only with respect to the power going outside Chhattisgarh from the Petitioner's 500 MW (2x250 MW) thermal power plant located at Bhilai, Chhattisgarh despite the Commission having held that the plant of the Petitioner is an inter-State Generation Station having direct connectivity to ISTS of CTUIL and this connectivity being not restricted to 170 MW (i.e. power going outside Chhattisgarh). Learned counsel submitted that as per the UI charges statement prepared by the Respondent, the total amount recoverable by the Petitioner for the aforesaid period works out to approximately Rs. 1.40 crore along with applicable interest of 0.04% per day.

2. After hearing the learned counsel for the parties, the Commission directed as under:

(a) The Petitioner to implead WRLDC as party to the Petition and to file a revised memo of parties within in week

(b) Admit. Issue notice to the Respondents.

(c) The Petitioner to serve copy of the Petition on the Respondents including WRLDC and Respondents to file their reply, if any, within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder, on or before four weeks thereafter.

(d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 7.2.2023.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**